

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF PERSONNEL & TRAINING)

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 3798**  
(ANSWERED ON 03.04.2025)

**GRANT OF NOTIONAL INCREMENT TO THE EMPLOYEES**

**3798. SHRI NAGENDRA RAY:**

Will the **PRIME MINISTER** be pleased to state:

- (a) whether Government has issued orders for grant of notional increment on 1st July/1st January to the employees who retired from Central Government service on 30th June/31st December respectively for the purpose of calculating their pensionary benefits;
- (b) if so, the date from which this order has been applicable and implemented; and
- (c) whether the implementing of the order is applicable to the employees who have retired prior to 2023?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE  
(DR. JITENDRA SINGH)**

(a): Yes. Instructions in this regard were issued vide D/o Personnel & Training's O.M. No. 19/116/2024-Pers.Pol. (Pay)(pt) dated 14.10.2024 in pursuance of the Interim Order dated 06.09.2024 passed by the Hon'ble Supreme Court in M.A. Dy. No. 2400/2024, and after due consultation with D/o Legal Affairs and D/o Expenditure.

(b) and (c): It has been provided in para 6 of D/o Personnel & Training's O.M. No.19/116/2024-Pers. Pol. (Pay)(pt) dated 14.10.2024 that the judgment dated 11.04.2023 will be given effect to in case of third parties from the date of the judgment, that is, the pension by taking into account one increment will be payable on and after 01.05.2023. Enhanced pension for the period prior to 30.04.2023 will not be paid. In case any retired employee has filed any application or writ petition and a beneficial order has been passed, the enhanced pension by including one increment will be payable from the month in which the application for intervention/impleadment was filed.

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